

in the meeting of the Officers connected with the implementation of the Colonisation Scheme, held at Sampurna Nagar on August 18, 1958.

Land Survey

A total area of 3000 acres has been covered by layout road

Derailments

785. { Shri D. C. Sharma:
Shri Raghunath Singh:

Will the Minister of Railways be pleased to lay a statement showing:

(a) the total number of derailments and the extent of loss to property and persons during 1958-59 so far; and

(b) the reasons for each derailment?

The Deputy Minister of Railways (Shri Shah Nawaz Khan): (a) and (b). During the year 1958-59 (upto 31-1-1959) 10 serious train derailments occurred on the Indian Government Railways. The particulars sought for in respect of these derailments, are furnished in the statement laid on the Table of the Sabha [See Appendix II, annexure No. 32].

Development of Ports in Andhra

786 Shri Rami Reddi: Will the Minister of Transport and Communications be pleased to state:

(a) whether the schemes for the development of ports on the east coast in Andhra Pradesh have been finalised;

(b) if so, the developments proposed to be made port-wise;

(c) when the developments proposed are expected to be completed; and

(d) the extra tonnage that is expected to be negotiated by these ports as a result of the proposed developments?

The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur): A statement is laid on the Table of the Sabha. [See Appendix II, annexure No. 33].

Firing at Raichur Railway Station

787. { Shri Agadi:
Shri Siddanarayappa:

Will the Minister of Railways be pleased to state whether any compensation has been paid to the injured and disabled Railway staff, consequent to the firing by armed forces personnel at Raichur Station on the 26th March, 1958?

The Deputy Minister of Railways (Shri Shah Nawaz Khan): In the firing incident at Raichur station on 26th March 1958, 18 persons received injuries, of whom 14 were railway employees, 1 licenced porter and three non-railwaymen. Only one of the railway employees injured was eligible for compensation under the Workmen's Compensation Act, 1923. None of the others suffered disablement entitling them to compensation. However, *ex-gratia* payments of Rs. 50 each were made to all the railway employees except one (who had received only trivial injuries) and the licenced porter. One railway employee who was a substitute server on daily rates of pay, who was eligible for compensation as mentioned above, was paid a lump sum compensation of Rs 504 towards proportionate loss of earning capacity under the Workmen's Compensation Act, in addition to the *ex-gratia* payment of 50. He has also been absorbed out of turn as a temporary server on monthly rates of pay.

National Rural Water Supply Scheme

788. Shri Panigrahi: Will the Minister of Health be pleased to state:

(a) whether any scheme for providing drinking water in villages under the National Rural Water Supply Scheme had been sanctioned for Orissa in 1957-58 and 1958-59 so far;

(b) if so, whether such a scheme has been implemented by now; and

(c) the number of villages provided with drinking water facilities in 1957-58 and 1958-59 so far?